

its side effects are yet to be known (*vide* The Peioneer, dated 23rd May, 1998)?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHIL-MALAI): (a) There is a passing reference in the Book, to 30% of American Males being functionally Sterile. However, an article published in 'New England Journal of Medicine, 1996', has estimated that 20-30 million American Men are affected by erectile dysfunction.

(b) It is not correct to say that the problem of impotency does not exist in India.

(c) Any new Drug will have to be Registered in India before it is made available to consumers in the market. However, individual patients, against Doctor's Prescription is allowed to import it. To fulfil the conditions of registration, the applicant has to meet the requirements stipulated in Schedule "Y" to the Drugs & Cosmetics Rules. The question of banning a Drug, which has not yet been registered for marketing in India, does not arise.

**Financial assistance from Minister's discretionary grant**

\*250. SHRI S. MATHU MANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of requests received by the Ministry for the grant of financial assistance from the discretionary grant of the Hon'ble Health Minister during the last two financial years;

(b) the total amount released for such requests;

(c) whether in most of the cases the needy and poor are unable to get the said grant due to delay at the Ministry level in processing the cases of such poor persons; and

(d) if so, the measures taken by the ministry to avoid denial of such grant to such needy persons?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHIL-MALAI): (a) The total number of requests received in the ministry during 1996-97 and 1997-98 were 1472 and 1552 respectively.

(b) The amount released was as follows:—

Year	Total amount of grant released
1996-97	Rs. 44.06 lakhs
1997-98	Rs. 47.00 lakhs

(c) No, Sir. The cases are processed promptly. The delay in sanction/release of grant is mainly due to incomplete applications/medical report, non-furnishing of income certificate, inability of the patient to arrange for the balance amount required for surgical interventions, etc.

(d) Immediately on receipt of an incomplete request for financial assistance, the patient is asked to furnish the requisite information/documents.

**PG diploma courses in Business Management**

\*251. DR. ALLADI P. RAJKUMAR: SHRI SANJAY DALMIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether All India Council for Technical Education has decided as a matter of policy not to accord approval to any more new courses of Post Graduate Diploma in Business Management; and

(b) if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) All India Council for Technical Education has reported that based on Expert Committee reviews of the existing Post Graduate Diploma Courses in Business

3312/RS F-2A

Management, it has been decided not to approve new Post Graduate Diploma Programme till a suitable mechanism for evaluation and continuous monitoring etc. is evolved.

**राष्ट्रीय रसायन और उर्वरक संघर्षी संयुक्त ऋण का प्रस्ताव**

\*252. श्री अखिलेश्वर झा: क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सार्वजनिक निवेश बोर्ड की समिति ने राष्ट्रीय रसायन और उर्वरक संघर्षी संयुक्त परियोजना के प्रस्ताव को स्वीकृति प्रदान कर दी है;

(ख) यदि हाँ, तो उक्त स्वीकृति किस मानदंडों के आधार पर दी गई है;

(ग) निवेश बोर्ड द्वारा कुल कितनी राशि का ऋण स्वीकृत किया गया है; और

(घ) उक्त संयुक्त परियोजना किन-किन देशों के सहयोग से स्थापित की जायेगी है?

रसायन और उर्वरक मंत्री (सरदार सुरजीत सिंह खरनाली): (क) से (घ) ओमान की ओमान आयल कंपनी के साथ संयुक्त ऋण के रूप में ओमान में उर्वरक परिसर में निवेश के लिए राष्ट्रीय कैमिक्स एण्ड फर्टिलाइजर्स (एन सी एफ) तथा कृषक भारती फ्लेक्सिबिल सि- (कृषको) के प्रस्ताव को लोक निवेश बोर्ड द्वारा इसकी वित्तीय तथा आर्थिक व्यवहार्यता के आधार पर सरकार के अनुमोदनार्थ अनुमोदित किया गया था।

लोक निवेश बोर्ड लोक निवेश प्रस्तावों की जांच, बसूली की 12% आंतरिक दर को आधार मानते हुए उनकी वित्तीय तथा आर्थिक व्यवहार्यता के आधार पर करता है। लोक निवेश बोर्ड उपयुक्त प्राधिकरण को केवल निवेश निर्णय के संबंध में अपनी अनुमति करता है। ऐसे प्रस्तावों के संबंध में यह कोई ऋण स्वीकृत नहीं करता है।

#### Disposal of Hospital Waste

\*253. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what is the policy, if any, formulated by Government with regard to the disposal of city hospitals' waste;

(b) what is Governmental machinery, if any, to ensure the implementation of the policy;

(c) whether, since the formulation of the policy, any survey of the city's hospitals has been made to assess the implementation of the policy by the hospitals; and

(d) if so, the details thereof and reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) The existing policy on Hospital Waste Management advocates the establishment of infection control, and Waste Management Committees to be set up in all Hospitals in the public and private sectors, to devise procedures and systems for proper waste disposal. The need for adopting costeffective measures for Hospital Waste Management, evaluate technical options, training requirements and creation of awareness and motivation of Staff have also been recognised. The Government has since issued the draft Bio-Medical Waste (Management & Handling) Rules, 1997 on 16.10.1997, inviting objections and suggestions from the public. The rules inter alia prescribe the procedure, and specify the responsibility for handling Bio-Medical Waste.

(b) Presently the Central Pollution Control Board has been inspecting the Hospitals to ensure observance of the existing guidelines. This Authority has been vested in them, under orders of the Supreme Court in respect of Delhi. When the draft Bio-Medical Waste Rules are notified, appropriate Authorities are envisaged to be set up to take Charge of enforcement. In the meantime, the Municipal Corporation, Delhi has reported that they have taken action against Private Hospitals and Nursing Homes with more than fifty beds, who have not installed incinerators.

(c) and (d) The Central Pollution Control Board has carried out Surveys of